

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
TIRUPATI COMMODITIES IMPEX PVT. LTD.

1.	Name of Corporate Debtor	Tirupati Commodities Impex Private Limited
2.	Date of incorporation of Corporate Debtor	23/09/2005
3.	Authority under which Corporate Debtors	Roc-Mumbai
4.	Corporate Identity Number	U51420MH2005PTC156397
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Office No. 901, 9th Floor, Lodha Supremus, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra-400013.
6.	Date of closure of Insolvency Resolution Process	27/01/2019
7.	Liquidation Commencement Date of Corporate Debtor	01/10/2019 (Date of order by NCLT) 01/11/2019 (Date of order published by NCLT)
8.	Name, Address, Email Address, Telephone Number and the registration number of the Liquidator	Name: Vikas Prakash Gupta, Regd. add: Plot No 16B, Flat No 301, Padmanabh Apartment, Tilak Nagar, Nagpur, Maharashtra-440010. Email: vikas.gupta@bngca.com IP Reg. No.: IBBI/IPA-001/IP-P00501/2017-18/10889 Address for submission of claims and correspondence: 405, K. P. Aurum, Marol Maroshi Road, Opp. Seven Hills Hospital, Marol Naka, Andheri (East), Mumbai-400059. Email: liquidator.tcipl@gmail.com ,
9.	Last date for submission of claims	30/11/2019
10.	Weblink for downloading relevant forms	https://www.ibbi.gov.in/home/downloads (Liquidation Process)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the M/s Tirupati Commodities Impex Private Limited on 01st October, 2019 (Order published on 01st November, 2019)

The stakeholders of Tirupati Commodities Impex Private Limited are hereby called upon to submit their proof of claims or update claims submitted during the corporate insolvency resolution process on or before 30th November, 2019, to the liquidator at the address for submission of claims and correspondence mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05/11/2019
Place: Mumbai

Name of the Liquidator: Vikas Gupta

Signature:

